

healthcare services at affordable rates and provide social protection particularly poor and marginalized sections. Implementation of National Quality Assurance Programme (NQAP) under the NHM is a key initiative for providing quality assurance in public health facilities.

3. Enactment of the Clinical Establishments (Registration and Regulation) Act, 2010 and notification of Clinical Establishment (Central Government) Rules, 2012 to *inter alia* regulate cost and quality of care.

#### **Study on impact of ENDS/e-cigarettes on health**

2981. SHRI SANTIUSE KUJUR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Ministry has issued an advisory to all States and Union Territories to stop sales of Electronic Nicotine Delivery Systems/E-Cigarettes/E-Sheesha/ E-Hooka/ Heat-not-Burn products;

(b) whether Ministry has conducted any study that ascertains health effect of Electronic Nicotine Delivery Systems (ENDS), e-Cigarettes and intends to issue similar advisory for conventional paper rolled cigarettes; and

(c) whether any of the medical institutions under the Ministry have conducted any study on Electronic Nicotine Delivery Systems and their effect on public health and analysed the regulation of Electronic Nicotine Delivery Systems in countries like the UK and the New Zealand?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) Yes. In order to prevent the initiation of Electronic Nicotine Delivery Systems (ENDS) by non-smokers and youth, and in the larger public health interest, the Ministry of Health and Family Welfare, Government of India has issued an advisory to all States/Union Territories to ensure that any Electronic Nicotine Delivery Systems (ENDS) including e-Cigarettes, Heat-Not-Burn devices, Vape, e-Sheesha, e-Nicotine Flavoured Hookah, and the like devices that enable nicotine delivery are not sold (including online sale), manufactured, distributed, traded, imported and advertised in their jurisdictions, except for the purpose and in the manner and to the extent, as may be approved under the Drugs and Cosmetics Act, 1940 and Rules made thereunder.

(b) and (c) Available literatures and WHO's Reports viz. Electronic Nicotine Delivery Systems (2014) and Electronic Nicotine Delivery Systems and Electronic Non-Nicotine Delivery Systems (ENDS/ENNDS) (2016) ascertain the harmful health effect of ENDS including e-cigarettes. There is no proposal to issue similar advisory for conventional paper rolled cigarettes in this Ministry as the same are governed under Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce. Production, Supply and Distribution), Act, 2003.

**New AIIMS coming up across the country**

2982. SHRI NARESH GUJRAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total number of AIIMS coming up in the various parts of the country and by when will they be functional and details thereof; and

(b) what would be the total requirements of doctors to run these new hospitals?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) 21 new AIIMS are coming up in various parts of the country. Six new AIIMS in Patna (Bihar), Raipur (Chhattisgarh), Bhopal (Madhya Pradesh), Bhubaneswar (Odisha), Jodhpur (Rajasthan) and Rishikesh (Uttarakhand) are functional.

15 new AIIMS have been announced. Time-frame for completion and other details of new AIIMS are given in the Statement (*See* below).

(b) 933 post of doctors have been sanctioned for each of 960 bedded new AIIMS.